

Zonal restrictions on the
movements of wheat and
wheat-products

Central Excise and Salt Act,
1944.

[Placed in Library. See No. LT-
2806/61.]

[Shri B. R. Bhagat]
the Table a copy each of the following
papers:—

- (i) Annual Report of the National Small Industries Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-2804/61.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT, 1878, AND AMENDMENT TO THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES, 1960

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table:—

- (i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 355, dated the 18th March, 1961.
 - (b) G.S.R. No. 356, dated the 18th March, 1961.
 - (c) G.S.R. No. 402, dated the 25th March, 1961.
 - (d) G.S.R. No. 403, dated the 25th March, 1961.

[Placed in Library. See No. LT-2805/61.]

- (ii) A copy of Notification No. G.S.R. 400, dated the 25th March, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the

HUNDRED AND TWENTY-THIRD REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Hundred and twenty-third Report of the Estimates Committee on the Ministry of Commerce and Industry—Development Wing.

12.13½ hrs.

STATEMENT RE: WITHDRAWAL OF ZONAL RESTRICTIONS ON THE MOVEMENT OF WHEAT AND WHEAT-PRODUCTS

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, the House will recall that during Question Hour on 6th March, 1961, I had mentioned that the Government were considering the question of withdrawal of zonal restrictions on the movement of wheat. I am glad to be able to announce that after a very careful consideration of the matter, the Government have now come to the conclusion that the restrictions on the movement of wheat and wheat-products should be removed immediately throughout the country. The main factors that have influenced the Government to take this decision are bright prospects of the coming rabi crop, availability of large stocks of foodgrains in the Central reserve, heavy import programme from abroad and relatively low prevailing prices of wheat in the country.

2. The latest reports indicate that the wheat crop this year is going to be a very good crop. In view of the low prevailing prices of wheat in some

movements of wheat and
wheat-products

of wheat from the internal markets so
as to ensure adequate supply of indi-
genous wheat to the general consum-
ers.

6. Orders are now under issue with-
drawing all restrictions on the move-
ment of wheat and wheat-products.
Henceforth, wheat and wheat-products
will move freely throughout the coun-
try without any restriction.

Shri Braj Raj Singh (Firozabad):
May I know whether the Govern-
ment are also considering removal of
some restrictions on the movement
of rice and having bigger rice zones
in the country?

Shri Kasliwal (Kotah): The hon.
Minister has not indicated the pre-
sent prices of wheat in the wheat
growing areas. Will he kindly do
that?

Shri Chintamoni Panigrahi (Puri):
The hon. Minister stated yesterday
that Government are going to take
some decisions also with regard to
rice zones but in the statement there
is nothing about it.

Shri S. K. Patil: Though this does
not arise out of this, I can tell the
House that the rice position is much
better than ever before. If it con-
tinues to be so, there is every pros-
pect that that could be done.

Shri Thirumala Rao (Kakinada):
Will the Government see to it that
sufficient transport is provided?
There seems to be some complaint
about moving rice and other food-
grains from one place to another.

Shri Tyagi (Dehra Dun): There
lies the trouble.

Shri S. K. Patil: My hon. colleague,
the Railway Minister, is present here
and he has heard this.